

(8)

Central Administrative Tribunal
Principal Bench

....

O.A. No. 1891/91

New Delhi, this the 22nd day of September, 1995.

Hon'ble Shri K.Muthukumar, Member (Administrative)
Hon'ble Shri P.Suryaprakash, Member (Judicial)

Shri Netra Pal Singh,
Constable No. 1319/E,
s/o Shri Badan Singh,
R/o Qr. No. B-6, Vivek Vihar P.S.,
Delhi.

...Applicant

(By Shri A.S.Grewal, Advocate)

Versus

1. The Commissioner of Police, Delhi
Delhi Police Headquarters,
M.S.O. Building, I.P.Estate,
New Delhi.

2. The Deputy Commissioner of Police,
Headquaters-I,
Delhi Police Headquarters, M.S.O. Building,
I.P.Estate,
New Delhi.

.....Respondents.

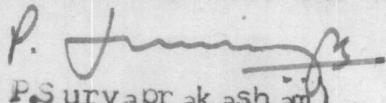
(By Shri Rajendra Pandita, Advocate)

Order (Oral)

By Hon'ble Shri K.Muthukumar, Member (A):

Applicant's counsel states that the respondents have already deputed the applicant for training in Lower School Course as prayed for in the O.A. and no further grievance survives. Therefore, the O.A. has become infructuous.

In view of the above, the O.A. is dismissed as having become infructuous. No costs.


(P.Suryaprakash)
Member (J)


(K.Muthukumar)
Member (A)

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